

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1353/2021**

This the 09<sup>th</sup> day of September, 2021

**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Pooja Sharma, Aged-11 years, D/o Bodh Raja Sharma, R/o Industrial Estate Dhar Road, Thanda Paddar Udhampur.
2. Tanveer Ahmed Naik, Aged 33 years, S/o Bashir Ahmed Naik, R/o Amkoot Chamahvas Teh Banihal District Ramban.
3. Irshad Latief Bohra, Aged 28 years, S/o Latief Ahmed Malik, R/o Chack Narwah Teh Banihal, District Ramban.

.....Applicants

(Advocate:- Mr. Bari Abdullah)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Agriculture Department, Civil Secretariat, Srinagar/Jammu.
2. Chief Agriculture Officer, Jammu.
3. District Agriculture Officer, Jammu

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

At the outset, learned counsel for the applicants submits that the O.A. can be disposed of by directing the respondents to consider the representation of the applicant by passing a reasoned and speaking order within a time frame.

2. Learned A.A.G. has no objection to such a direction being given.
3. Heard Mr. Bari Abdullah, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Accordingly, the respondents are directed to treat this O.A. as representation of the applicant and dispose of the same by passing a reasoned and speaking order within four weeks from the date of receipt of a certified copy of this order.



5. It is made clear that I have not entered into the merits of the case.

6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Kdr/Arun*